

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.25
C.P. No.144/BB/2023

IN THE MATTER OF:

Income Tax Department ... Petitioner
Vs.
ROC, Karnataka & M/s. Chamundi Construction
and Infrastructure Company Pvt. Ltd. ... Respondent

Order under Section 252 of Companies Act, 2013

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsel for the Petitioner has filed Affidavit of Service along with the tracking report *vide* Diary No.3151 dated 03.06.2024. The ROC has filed its Report *vide* Diary No.2743 dated 10.05.2024. The same are taken on record.
3. List the matter on **09.08.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma